

- (2) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1972-73.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government on the working of the Pyrites Phosphates and Chemicals Limited, Dehri-on-Sone Distt. Rohtas (Bihar) for the year 1972-73.
- (ii) Annual Report of the Pyrites Phosphates and Chemicals Limited, Dehri-on-Sone, Distt. Rohtas (Bihar) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1972-73.
- (ii) Annual Report of the Fertilisers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8296/74].

SHRI S. M. BANERJEE (Kanpur): Sir, all the reports laid by Shri Shahnawaz Khan under item 4 of the Order Paper relate to the year 1972-73. The minister feels he is safe in your hands and he has not even issued an apology or expressed a sense of regret or offered an explanation why this delay has taken place. I could have understood it

if it was one report. But there are so many reports of so many public undertakings which are laid after so much of delay. I would request you, Sir, not to allow him to lay the reports unless he satisfies you about the reasons for the abnormal delay.

MR. SPEAKER: Your objection is valid. When the laying of reports is delayed, the minister is required to send some information about the reasons for the delay. The hon. member is insisting on it now.

SHRI SHAHNAWAZ KHAN: I am sorry it was not done. I will do it.

MR. SPEAKER: That explanation will be laid on the Table and the member shall have a chance to see it.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION (CONDITIONS OF SERVICE OF CHAIRMAN AND MEMBERS) AMENDMENT RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 371(E), Gazette of India dated the 23rd August, 1974, under subsection (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-8297/74].

RAILWAYS RED TARIFF (FIFTH AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table—

- (1) A copy of the Railways Red Tariff (Fifth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 602

in Gazette of India dated the 15th June, 1974, issued under section 47 of the Indian Railways Act, 1890.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-8298/74].

**REASONS FOR DELAY IN IMPLEMENTATION OF ASSURANCES GIVEN Vide U.S.Q. No. 512 DATED 17-11-71 RE. COMBING OPERATIONS IN WEST BENGAL**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a statement giving reasons for delay in the implementation of the assurance given by him in answer to Unstarred Question No. 512 dated the 17th November, 1971 regarding Reports of Civil Officials on combing operations in West Bengal. [Placed in Library. See No. LT-8299/74].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, through my unstarred question No. 512 dated 17th November 1971, I had asked for the number of reports submitted since 29th June 1971 by the civil officials on the combing operations in West Bengal and the number of combing operations that the army and police had conducted. Will the minister tell us as to what made them take so much time and to sit over this question from 1971 to 1974 unless they had some thought in their mind and that was the political interest of their own party? They do not want to reveal certain things. They are taking the House for a ride day in and day out. Yesterday Prof. Mukerjee had raised it. Today I have given notice of five questions on Maruti.

My question is based on a paper clipping dated 17th July, 1971 which says:

"Magistrates are usually called upon to attend the searches jointly

conducted by the police and the army in the disturbed areas and they are requested to submit their independent reports to the Home Department."

This has not been done at all and that is why I put this question. May I ask the minister, what explanation he has to offer to this House for this unusual delay of four years for providing this simple information to the House? If it was not a political interest of his party, he may kindly tell us. I would like to have a reply from the hon. Minister on this.

SHRI F. H. MOHSIN: Sir, the reasons have been mentioned in my statement which I have laid on the Table of the House.

The Unstarred Question No. 512 was asked by Mr. Jyotirmoy Bosu and it was answered on 17th November, 1971. The assurance was given as regards part (a) of the Question. But that information was not forthcoming from the State Government. The State Government was addressed, as it has been mentioned in the statement, on 4th November, 1971 and then, again, the matter was pursued. The interim reply was received on 29th August, 1972. But before the assurance could be fulfilled, it was felt that some clarification was required.

The State Government was again addressed on the 23rd September, 1972. The matter was again pursued. We had to remind the State Government 15 times. 15 reminders were sent; 5 d.o. letters and 2 wireless messages were also sent. An interim reply was received from the State Government on 24th March, 1974. That was also not sufficient. Anyway, we did not want to delay further. On the basis of the material we have received, we have fulfilled the assurance on 26th July, 1974.

SHRI JYOTIRMOY BOSU: Sir, you should make some observation..